

Central Administrative Tribunal
Principal Bench, New Delhi

This is the 03rd day of August, 2018

O.A. No. 58/2017

Sh. Pradeep Kumar, M(A)

Smt. Monika Singh (Doctor)
W/o Dr. Late Sh. Dinesh Kumar Singh
Aged 35 years old
R/o B-10, Near Jagram Chowk,
T-Block, Shukra Bazar,
Uttam Nagar, New Delhi.

...Applicant

(By advocate: Sh. Ravi Agarwal)

Vs.

1. Union of India through
Ministry of Health & Family Welfare
Department of Health & family welfare
Room No. 348
'A' Wing, Nirman Bhavan,
New Delhi-110011
2. Central Government Health Scheme
CGHS (HQ)
5th Floor, Nirman Bhawan,
New Delhi-11011
Through Its Addl. Director,
3. Dr. Ram Manohar Lohiya Hospital
Baba Kharak Singh Marg,
New Delhi-110001
Through its Medical Superintendent

(By advocate: Sh. R K Sharma)

Order (oral)

In this case counter has already been filed. The applicant has chosen not to file any rejoinder. Applicant brought out that her

husband late Sh. Dinesh Kumar Singh was admitted to Dr. Ram Manohar Lohia Hospital on 08.02.2015 at 8:00 AM on account of certain ailments. Thereafter, he was shifted to Sir Ganga Ram Hospital on 08.02.2015 itself at 08:00 PM and unfortunately he expired in March, 2015. The applicant has sought reimbursement of the expenditure amounting to Rs. 18,34,160/- for the treatment in Sir Ganga Ram Hospital.

2. The respondents had initially refused this reimbursement on certain grounds. However, reimbursement to the extent of Rs. 12,70,815/- has since been made. In respect of the balance amount of RS. 6,26,800/-, certain clarifications were sought from the applicant vide Dr. Ram Manohar Lohia Hospital letter dated 01.07.2016. The same was furnished by the applicant vide her representation dated 01.07.2016. To this representation, neither a reply has been given to her so far nor the reimbursement done. This amount appears to be on account of some instrument which appears to have been obtained by Dr. Ram Manohar Lohia Hospital from Ridhi Vinayak Critical care & Cardiac Centre, Mumbai. This is the grievance in instant O.A.

3. The applicant submits that she will be satisfied if a direction is given to the respondent to make specific reply in respect of this representation.

4. Learned counsel for the respondents submits that in terms of rules and regulations for reimbursement of medical bills, an amount of RS. 12,70,815/- has since been paid. There is nothing due to the applicant now. The applicant already submitted her rejoinder.

5. The matter head at length.

6. The O.A. is disposed of with a direction to the applicant to file a detailed representation to the respondents within a period of two weeks and, thereafter, the respondents are given six weeks to pass a speaking order. If thereafter, something still remains, she may approach the Tribunal again.

7. O.A. is disposed of. No costs.

(Pradeep Kumar)
Member (A)

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